

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.-102

IA-1581/2020

IN

IB-1411(ND)/2018

IN THE MATTER OF:

M/s. AS Technosoft Pvt. Ltd.

Vs.

M/s. Indianroots Shopping Ltd.

.... OPERATIONAL CREDITOR

....CORPORATE DEBTOR

SECTION

U/s 9 IBC Code 2016

Order delivered on 01.12.2020

CORAM:

CH. MOHD. SHARIEF TARIQ

MEMBER (JUDICIAL)

NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Applicant/OC :

For the NDTV Worldwide :

For the Intervener/RP :

For Nameh Group :

Mr. Krishnandu Dutta, Mr. Pawan Sharma, Mr. Anuj Shah, Ms. Mehak Khurana, Advocates

Ms. Prachi Johri, Mr. Vatsalya Kumar, Advocate along with Mr. Ashok Garg, Mr. D. V. Gupta, RP

Mr. Saurabh Kalia, Mr. Siddharth Tandon, Advocates

ORDER

IA-1581/2020:-

Counsel for the Applicants is present. At this stage, the counsel for Resolution Professional for CD is present. It is submitted by the Counsel for the Applicants that on 07.03.2018 & 29.03.2018, the Directors of M/s Indianroots Retail Pvt Ltd have resigned. The holding company is under the CIR Process due to which the promoters/Shareholders could not appoint the directors. The counsel for the Applicants has suggested two names i.e., Mr. Senthil Kumar for NDTV Group and Mr. Rajiv Verma for Nameh group.

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It is submitted by Counsel for the RP that there has been representation before the Authorities in interregnum and in case any fraudulent activity has happened, then the persons who were making representation would be responsible for the same. It is further, noted that some applications are pending under Section 19(2) of IBC 2016 in relation to the CD in which the record of the CD is sought from promoters and in case any illegal activity done by the persons to be appointment as Directors comes to the notice, then action as deemed appropriate under law would be taken against them.

Having observed as above, and in the light of the prayer of the Applicants we hereby appoint Mr. Senthil Kumar on behalf of NDTV Group & Mr. Rajiv Verma on behalf of Nameh Group as directors of M/s. Indianroots Retail Pvt Ltd, who shall exercise all powers and obligations being directors including statutory filings as prescribed.

In terms of the above, the IA is **allowed**.

- Sdr

(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)

- Sdr

(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)

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